

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

**Anti Dumping Miscellaneous Application No. 50436 of
2019 and Miscellaneous Application No. 51326 of 2019**
(on behalf of the appellant)

**IN
Appeal No. 53891 of 2018**

[Arising out of the Final Findings of the Designated Authority, No. 6/37/2017-DGAD dated 23/10/2018.]

M/s Balaji Amines Ltd.

Appellant

"Balaji Tower",
No. 9/1A/1, Hotgi Road,
Asara Chowk, Solapur,
Mumbai – 413 224 (Maharashtra).

VERSUS

**Designated Authority,
Directorate General of Antidumping
and Allied Duties**

Respondent

Ministry of Commerce & Industry,
Parliament Street,
Jeevan Tara Building, 4th Floor,
New Delhi – 110 001.

Appearance

None – for the appellant.

Shri Rajesh Sharma and Ms. Rita Jha, Advocates – for the Respondent
No. 7, 8 and 9.

S/Shri Ameet Singh, Amit Randev and Ms. Albina, Advocates – for
Designated Authority.

Shri Rakesh Kumar, Authorized Representative (DR) – for the Revenue.

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI C.L. MAHAR, MEMBER (TECHNICAL)
HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

FINAL ORDER NO. 51666/2019

DATE OF HEARING : 17/12/2019.
DATE OF DECISION: 17/12/2019.

JUSTICE DILIP GUPTA

An application has been moved by the appellant with a prayer that the appellant may be permitted to withdraw this Anti Dumping Appeal.

2. The application is not opposed by any of the respondents. The application is, accordingly, allowed. The Appeal is dismissed as withdrawn.

3. As the Appeal itself has been dismissed, the miscellaneous application No. 50436 of 2019 filed by the appellant for early hearing of the appeal also stands rejected as infructuous.

(Dictated and pronounced in open court.)

(Justice Dilip Gupta)
President

(C.L. Mahar)
Member (Technical)

(Rachna Gupta)
Member (Judicial)